

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**




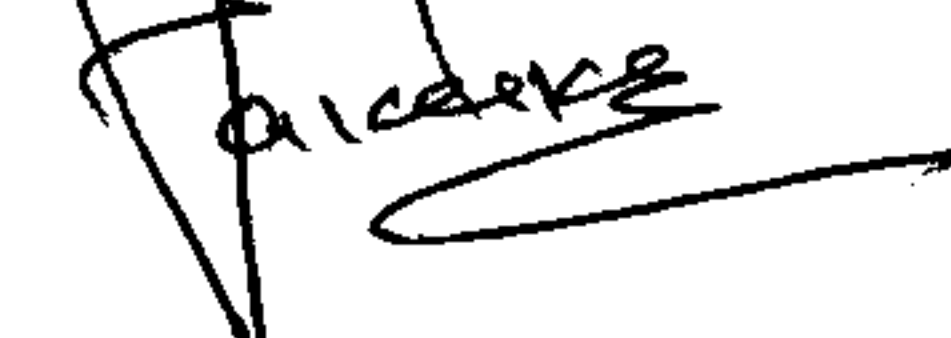
IA 303 of 2019 in/with C.P. (I.B) No. 215/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2019**

Name of the Company: Backbone Construction Pvt. Ltd.
V/s.
JRCL Steel Pvt. Ltd.

Section of the Companies Act: For recalling order dated 10.04.2019

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NITIN MEHTA	ADV	RESP	
2.	CAM.P. JAIN	POA	PET.	
3.	CA. P.C. GOYAL	POA	PET.	
4.	Kishorbhai Jankar	Director	RESP	

Received DD No. 983778
dt. 11/07/2019 drawn on
Yes Bank Ltd.

ORDER

The Parties are represented through their respective Learned Counsel(s).

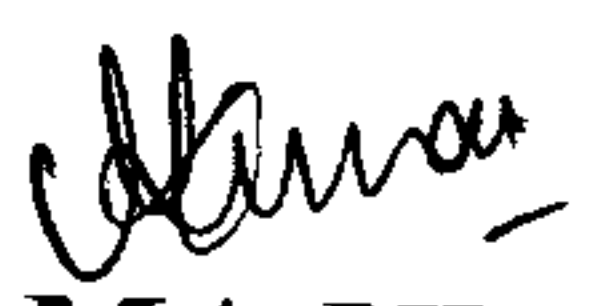
The instant application is filed for recalling order dated 10.04.2019, whereby the matter was heard in absence of Respondent.


In view of the order dated 24.07.2019, the Respondent brought demand draft of Rs. 10,50,263.00 bearing no. 983778 dated 11.07.2019 of Yes Bank Ltd., in the name of Petitioner as full and final settlement against the dues of Petitioner, the same is handed over to the Learned Lawyer of the Petitioner in due acknowledgment. The Learned Lawyers of both the side have put their signatures on attendance sheet. A)

Accordingly, the Petitioner has filed pursis for withdrawal of the application, filed under Section 9 of the IB Code.

Hence, pursis for withdrawal is allowed.

CP(IB) 215 of 2018 stand dismissed as withdrawn and IA 303 of 2019 become infructuous.


MANORAMA KUMARI
MEMBER (JUDICIAL)
Dated this the 25th day of July, 2019.


HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)